



*(By Speed Post/By Messenger/By e-mail)*

**THE GAUHATI HIGH COURT AT GUWAHATI**

*(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)*

No. HC.VII-122/2018(Pt.)/ 2512/A

From: Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court, Guwahati

To,

Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Nalbari

*Dated Guwahati the 20<sup>th</sup> July, 2020*

**Subject: Casual leave with Head-quarter leave permission**

**Reference: Your letter No.DJNB/-3699 dated 20.07.2020**

Madam,

With reference to your letter on the subject cited above, I am directed to inform you that your prayer for granting Casual leave on 21.07.2020 with Head-quarter leave permission alongwith your officially allotted vehicle at your own cost from the evening of 20.07.2020 till evening of 21.07.2020, is approved.

The Addl. District and Sessions Judge, Nalbari will remain in-charge of your Court and Office, during your absence.

Yours faithfully.

*sdt*

**JOINT REGISTRAR (VIGILANCE)**

Memo No.HC.VII-122/2018(Pt.)/ 2513 /A.

Dated 20.07.2020

Copy to:-

✓ The Addl. District and Sessions Judge for information and necessary action.

*[Signature]*  
*21/7/2020*

**JOINT REGISTRAR (VIGILANCE)**

*[Signature]*